

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.88/(MAH)/2014  
CA NO. 114 &115/2016

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017

NAME OF THE PARTIES: Mr. Purshotam V. Raheja & Ors  
V/s.  
M/s. Courchevel Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and  
241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) Sharan Jagtiani  
Aditya Pimple } Advocates  
S. Deshpande }  
i/b Desai & Diwanji  
for Respondents



2) Mr. Arif Borkwala  
i/s Ranjit & Co  
a/w Mr. Ranjit  
Advocate for the  
Petitioners and  
Mr. Kunal Mehta



**COMMON ORDER.**

**CA Nos. 114/2016 & 115/2016 in CP.No.88/397-398/CLB/MB/MAH/2014**  
**CA Nos. 116/2016 & 117/2016 in CP.No.91/397-398/CLB/MB/MAH/2014**  
**CA Nos. 118/2016 & 119/2016 in CP.No.92/397-398/CLB/MB/MAH/2014**  
**CA Nos. 120/2016 & 121/2016 in CP.No.93/397-398/CLB/MB/MAH/2014**  
**CA Nos. 122/2016 & 123/2016 in CP.No.94/397-398/CLB/MB/MAH/2014**  
**CA Nos. 124/2016 & 125/2016 in CP.No.95/397-398/CLB/MB/MAH/2014**  
**CA Nos. 126/2016 & 127/2016 in CP.No.96/397-398/CLB/MB/MAH/2014**  
**CA Nos. 128/2016 & 129/2016 in CP.No.97/397-398/CLB/MB/MAH/2014**  
**CA Nos. 130/2016 & 131/2016 in CP.No.98/397-398/CLB/MB/MAH/2014**

1. Learned Representative of both the sides are present.
2. From the side of the Petitioners the argument could not be completed.
3. The Petitioners' arguments shall continue and thereafter the arguments of Respondents will be heard.
4. The matter is put up for final hearing on **9-06-2017**.

Dated: **28.04.2017**

sd/-  
**M.K. Shrawat**  
**Member (Judicial)**